

DIVISION BENCH  
COURT - I

**O-209**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/43(KB)2022  
IA(I.B.C)/2020(KB)2023,  
IA(I.B.C)/1482(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>IL&amp;FS FINANCIAL SERVICES LIMITED VS ATTIVO ECONOMIC ZONE (MUMBAI) PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr. A.K. Awasthi ,Adv.

] For the RP

Mr. Supriyo Gole, Adv.

] For the Suspended Board of Members

Ms. Madhujā Barman, Adv.

]inIA(I.B.C)/1482(KB)2023

**O R D E R**

1. Ld.Counsel for the Parties present.

2. **IA(I.B.C)/2020(KB)2023-**

- i. Ld.Counsel for the Respondent states that these respondents do not have any other information or documents more than what has been already furnished to the RP.
- ii. Ld.Counsel appearing for the RP states that the entire all information and documents required as sought for has not been furnished to the RP.
- iii. We direct the respondent to furnish the name of person with whom unfurnished documents and information is lying.
- iv. Let this this be done within 10 days and compliance affidavit to filed within two weeks.
- v. Post the matter on **24/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ